

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

STARRED QUESTION NO:187

ANSWERED ON:10.03.2015

FAKE PRODUCTS

Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether cases involving sale of sub-standard products having fake quality tag of the Bureau of Indian Standards have come to the notice of the Government from various parts of the country;
- (b) if so, the details thereof including the number of such cases reported during each of the last three years and the current year along with the corrective action taken in this regard, State/UT-wise;
- (c) the mechanism available with the Government to check such cases along with the steps taken to ensure its compliance;
- (d) whether the Government has initiated any scheme/programme to create awareness among the consumers in this regard, if so, the details thereof and the achievements made therein, scheme/ programme-wise; and
- (e) the other steps taken by the Government to ensure supply of good quality and standard products to the consumers?

Answer

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.187 FOR 10.03.2015 REGARDING FAKE PRODUCTS.

(a) to (c) : Yes, Madam. Whenever cases involving sale of substandard products bearing fake ISI mark are reported to BIS raids are conducted for violation of provisions of The BIS Act, 1986. Thereafter, legal action is initiated by filing of cases for misuse of ISI mark in the appropriate court of law. The penalty provided under the Act is imprisonment for a term which may extend to one year or with a fine which may extend to fifty thousand rupees, or with both. The details of such raids, no. of cases filed and no. of cases decided in this regard state/UT-wise for the last three years and the current year are given in the Appendix.

(d) : BIS periodically organizes Consumer Awareness Programmes in different parts of the Country. In addition BIS runs publicity campaigns aimed at promoting consumer awareness. Through such campaigns the public is made aware of ISI mark and its imitations so as to help them to distinguish genuine standard mark.

The number of consumer awareness programmes conducted during the last three years and current year are:

Year	2011-12	2012-13	2013-14	2014-15 (till 01.03.2015)
No. of	108	135	115	246

consumer
Awareness
Programs

(e) : In order to ensure quality products are made available to consumers, Central Government has notified 92 products for compulsory BIS certification against Indian Standards. In addition, 15 electronic and IT products are covered under Compulsory Registration Scheme of BIS, where the use of Self Declaration of Conformity to relevant Indian Standard on these products is mandatory.

Recently, 15 more electronic and IT products have been notified under this scheme. This scheme applies to both products manufactured domestically and outside the country.